

(19)

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

OA No.1964/2002

New Delhi, dated this the 11th day of November, 2003

Hon'ble Shri Justice V.S. Aggarwal, Chairman
Hoon'ble Shri S.K. Naik, Member(A)

1. CSMRS-Group 'B' R&D
Professionals' Association
Central Soil & Materials Research Station
Ministry of Water Resources
Hauz Khas, New Delhi, through Dr.D.N.Sharma,
Secretary
2. A.K. Agarwal
3. Smt. Rashmi Gupta
4. Smt. Kanta Kalia
5. S.N. Dixit
6. H.H. Das
7. Smt. Beena Anand
8. Dr. S.N. Sharma
9. A.K. Chopra
10. Dr. R.P. Pathak
11. Kachhal Prabhakar
12. Sanjeev Bajaj
13. Pankaj Sharma
14. Pankar Kumar
15. Verinder Kumar
16. Vikas Kumar Jain
17. Ms. Bharti Chawre
18. Naresh Kumar
19. S.C. Mathur
20. R.K. Chaudhary
21. Alex Varughese
22. K.S. Bhandari
23. Bimal Kumar Munzni
24. V.S. Chouhan
25. Rajesh Khanna
26. C.S. Negi
27. K. Hanumantha
28. Dr. K.K. Mishra
29. C.B. Sarma
30. S.K. Jain
31. C. Srishailam
32. Mukesh
33. Smt. Pushpa Rani
34. A.K. Rustagi
35. Mumtaz Ahmed Ansari
36. Rajev Gupta
(all working with Respondent No.2) .. Applicants
(Shri R.N. Singh, Advocate)

versus

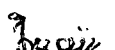
1. Union of India, through
Secretary
Ministry of Water Resources
Shram Shakti Bhawan, New Delhi
 2. Central Soil & Materials Research
Station, Olof Palme Marg
Hauz Khas, New Delhi, through
its Director .. Respondents
- (Shri K.C.D. Gangwani, Advocate)


ORDER(oral)

Justice V.S. Aggarwal

At the request of the learned counsel for the applicants, who seeks to withdraw the application filed by applicant No.1, without prejudice to the rights of the other applicants, we dismiss the application filed by applicant No.1.

2. During the course of the submissions, it transpires that Respondent No.2 has forwarded the representations made by some of the applicants to Respondent No.1. Decision by Respondent No.1 has not been taken though in the reply it has been stated that the applicants have not been deprived of any legitimate right/due as they are not eligible for grant of the benefits sought by them. At this stage, when the matter has ^{not} been decided by Respondent No.1, as mentioned in the counter reply, we direct that Respondent No.1 shall take a decision preferably within six weeks from the date of receipt of this order and pass a speaking order, which shall be communicated to the applicant. Applicants, if so advised, may file a supplementary representation which can also be considered and in that event the time prescribed by us will commence from the date of receipt of the same by Respondent No.1.


(S.K. Naik)
Member(A)


(V.S. Aggarwal)
Chairman

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